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Title: Discussion on the Statutory Resolution regarding Disapproval of Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No. 8 of 2015) and Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 (Discussion not concluded).

HON. DEPUTY-SPEAKER: The House will now take up item No. 17 and 18 together.

...(Interruptions)

HON. DEPUTY-SPEAKER: Shri N.K. Premachandran.

...(Interruptions)

HON. DEPUTY-SPEAKER: Shri Adhir Ranjan Chowdhury

...(Interruptions)

HON. DEPUTY-SPEAKER: Now, the hon. Minister, Shri Sadananda Gowda.

...(Interruptions)

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill to provide for the constitution of Commercial Courts, Commercial Division and Commercial Appellate Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto, be taken into consideration."

Mr. Deputy-Speaker, Sir, the Government under its consideration is providing a mechanism to ensure speedy and fair disposal of 'commercial disputes', especially of high value involving complex facts and questions of law.

Accepting the recommendations of the Law Commission made in the 253<sup>rd</sup> Report, a Bill, namely, the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 was introduced in the Rajya Sabha on 24<sup>th</sup> April, 2015 and was referred to the Department Related Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice. As provided in the said Bill, all the suits, appeals or applications related to commercial dispute of specified value, that is, one crore or above, are to be dealt with by the Commercial Court or the Commercial Division of the High Court...(Interruptions) All these things are mentioned here.

So, I commend that it may be taken up for consideration...(Interruptions)

HON. DEPUTY-SPEAKER: Motion moved:

"That the Bill to provide for the constitution of Commercial Courts, Commercial Division and Commercial Appellate Division in the High Courts for adjudicating commercial disputes and for matters connected therewith or incidental thereto, be taken into consideration."

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, the hon. Minister, Shri Sadananda Gowda has moved the Bill. But there is a very important pending issue on the Discussion of Drought. So, we would kindly request you to start the Discussion on Drought, now and we will continue with the Bill, which has been introduced by Shri Sadananda Gowda later...(Interruptions)

Hon. Deputy-Speaker, Sir, this Bill has been put up for consideration and passing by the hon. Minister. But since there is a very important discussion listed on drought, we kindly request you to start the discussion on drought because the whole country, all the farmers are wanting to hear this. So, this discussion on drought should start now...(Interruptions)

Sir, we will also request you that the House should be brought in order. If the Congress Members want to participate, they should go back to their seats and participate in the discussion. We have no problem...(Interruptions)